	2	RAJYA SABHA		[6 December, 2004]		
1		3	4	5	6	7
33.	Deihi	6/2003	137233	88744	38516	9973
			553016	464806	80203	8007
34.	Lakshadweep	12/2002	71	58	9	4
			42	40	2	0
35.	Pondicherry	6/2003	228	185	43	0
			6553	5988	551	14
	Total:		22757693	16273769	5351580	1130444

## **High Court for Haryana**

†408. SHRI AJAY SINGH CHAUTALA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government have received any proposal from the Government of Haryana with regard to establish a separate High Court for the State;
- (b) whether it is a fact that the States smaller than Haryana have their separate High Courts;
  - (c) if so, the details thereof;
  - (d) whether Government propose to establish a separate High Court for the State;
  - (e) if so, the details thereof; and
  - (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI. K.VENKATAPATHY): (a) to (f) There is no separate High Court for Haryana, Arunachal Pradesh, Goa, Meghalaya, Manipur, Mizoram, Nagaland and Tripura and all Union Territories except Delhi.

The Government of Haryana had forwarded a copy of the resolution of the Haryana Vidhan Sabha for creation of a separate High Court for Haryana in the existing premises at Chandigarh by allocating 40% building ministerial staff and administrative functionaries along with the judges appointed from the Haryana quota.

Establishment of a separate High Court for Haryana would depend upon the shifting of its Capital from Chandigarh as also developing infrastructure for a new High Court within the State of Haryana.

†Original notice of the question was received in Hindi.